

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2745**

TO BE ANSWERED ON THE 4TH AUGUST, 2026/ SRAVANA 13, 1948 (SAKA)

AUTONOMOUS TRIBAL COUNCIL

2745. SHRI T R BAALU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Autonomous Tribal Councils set up in various States and since when these are functioning;

(b) whether Union Government has received complaints that autonomy of these Councils are under being eroded by the State Governments rendering them unable to enjoy the autonomy in accordance with the Sixth schedule of the Constitution of India;

(c) if so, the corrective actions have been taken by Union Government; and

(d) the details of demand for setting up in various States for establishing Autonomous Councils pending and by when final decisions would be taken?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) Presently, following Autonomous District Councils are constituted under the Sixth Schedule to the Constitution of India in the states of Assam, Meghalaya, Mizoram and Tripura –

District	Year of Constitution
ASSAM	
Karbi Anglong Autonomous Council (KAAC)	1952
North Cachar Hills Autonomous Council (NACHAC)	1952
Bodoland Territorial Council (BTC)	2003
MEGHALAYA	
Khasi Hills Autonomous District Council (KHADC)	1952
Garo Hills Autonomous District Council (GHADC)	1952
Jaintia Hills Autonomous District Council (JHADC)	1964
MIZORAM	
Lai Autonomous District Council (LADC)	1972
Mara Autonomous District Council (MADC)	1972
Chakma Autonomous District Council (CADC)	1972
TRIPURA	
Tripura Tribal Areas Autonomous District Council (TTAADC)	1985

(b) & (c) No, Sir.

(d) At present, no proposal for creation of Autonomous District Councils (ADC) under the Sixth Schedule to Constitution of India duly recommended by the State Government has been received. Hence, no case is pending for consideration.
